

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

*Jaipur, the 11<sup>th</sup> day of April, 2011*

**ORIGINAL APPLICATION No.28/2011**

CORAM :

HON'BLE MR.JUSTICE K.S.RATHORE, JUDICIAL MEMBER  
HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

Janardan Sharma,  
Commandant,  
8<sup>th</sup> Battalion, RAC,  
New Delhi.

... Applicant

(By Advocate : Shri C.B.Sharma, proxy counsel for  
Shri Shailendra Srivastava)

Versus

1. Chief Secretary,  
Govt. of Rajasthan,  
Secretariat,  
Jaipur.

2. Secretary,  
Government of Rajasthan,  
Department of Personnel (A-III),  
Secretariat,  
Jaipur.

... Respondents

(By Advocate : Shri V.D. Sharma)

**ORDER (ORAL)**

The respondents have filed their reply today only, which is taken on record.

2. Learned proxy counsel for the applicant submitted that the applicant has also made a representation to the respondents, which is pending consideration, and prayed for a direction to the respondents to decide the same in view of the



provisions of law and the circulars issued by the respondents from time to time.

3. Considering the submission made on behalf of the applicant, we deem it proper to direct the respondents to decide the representation made by the applicant in accordance with the provisions of law and the circulars issued by them from time to time expeditiously but in any case not later than three months from the date of receipt of a copy of this order.

4. With these observations, the OA stands disposed of.

*Anil Kumar*  
(ANIL KUMAR)  
MEMBER (A)

*K.S.Rathore*  
(JUSTICE K.S.RATHORE)  
MEMBER (J)

*vk*